F.No.450/108/2004-CUS-IV
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

## Subject:-Clearance of imported metal scrap-Procedure regarding.

I am directed to invite your attention to the Board's Circular No.56/2004-Cus, dated 18<sup>th</sup> October, 2004, as amended on the above mentioned subject. As per the changes in the Handbook of Procedure (Vol.I), the Board hereby makes following further amendment in the Circular No.56/2004-Cus, as amended dated 18.10.2004.

- (A) In para 5(ii), after the list of 18 customs stations, the following entries shall be inserted, namely,-
- "19. ICD Jodhpur,
- 20. ICD Jaipur, and
- 21. ICD Udaipur."
- (B) In para 5(iii), the phrase "Annexure-1 to Appendix-28 from any of the Inspection and Certification Agencies given in Appendix-28 of the Handbook of Procedures (Vol.I)" shall be substituted by following,-

## "Annexure-1 to Appendix-5 from any of the Inspection and Certification Agencies given in Appendix-5 of the Handbook of Procedures (Vol.I)"

- **2.** The above instructions may be brought to the notice of the Trade immediately through appropriate Public Notice.
- **3.** Receipt of this Circular may kindly be acknowledged.
- **4.** Hindi version will follow.

Anupam Prakash

Under Secretary to the Government of India